## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:2257 ANSWERED ON:24.08.2012 OVERDRAWING POWER Panda Shri Baijayant

## Will the Minister of POWER be pleased to state:

- (a) whether the National or RegionalLoad Dispatch Centres are empowered tosnap power to States if they overdrawpower;
- (b) if so, the details thereof;
- (c) whether there is any penalty foroverdrawing power from the grid;
- (d) if so, the details thereof along withthe details of various States which have notyet paid their penalties, State/UT-wise; and
- (e) the steps being taken by the Government to ensure that such instances do not occur in future?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIK.C. VENUGOPAL)

(a)& (b): Monitoring & regulation of drawal of power with reference to the schedule by different regions / states from the grid is done by the National Load Dispatch Centre (NLDC) / Regional Load Dispatch Centres (RLDCs) in accordance with the provisions laid down by the CERC in the Indian Electricity Grid Code (IEGC). As per clause 2.3.1 (4) of the IEGC, RLDCs may give such directions and exercise such supervision and control as may be required for ensuring stability of grid operations and for achieving the maximum economy and efficiency in the operation of the power system in the region under its control.

The States are primarily responsible for meeting the consumer load directly or through the Discoms under its jurisdiction. Clause 5.4 of the CERC Indian Electricity Grid Code Regulations, 2010 provides for Demand Management by the SLDCs and Clause 5.4.2 of the IEGC provides for Demand Disconnection by SLDCs.

- (c) : There is provision of penalty for overdrawing power from the grid in violation of the provisions of the IEGC and/or directions issued by RLDCs under Sections 29, 142 & 143 of the Electricity Act, 2003.
- (d): The information is being collected and will be laid on the Table of the House.
- (e): The Regional Load Despatch Centers (RLDCs) file petitions under various Sections of the Electricity Act, 2003 / provisions under IEGC, 2010 against the States responsible for violating the grid discipline before the CERC. The CERC has ordered actions against such States / entities / constituents and in a number of cases, penalties have been imposed for grid indiscipline.